

POSSESSION NOTICE

Whereas, the undersigned being the Authorized Officer of Asset Reconstruction Company (India) Limited acting in its capacity as Trustee of **Trust mentioned in the table ("Arcil")** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) ("said Act") and in exercise of powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("said Rules") issued a demand notice, calling upon the borrower(s), the guarantors and the mortgagors to repay the amount, details of which are mentioned in the table below:

The borrower/guarantor(s)/mortgagor(s) having failed to repay the said amounts, notice is hereby given to the borrower/guarantor(s)/mortgagor(s) in particular and the public in general that the undersigned has taken possession of the underlying Immovable Property described herein below in exercise of powers conferred on him/her under Sub-Section (4) of Section 13 of the said Act read with Rule 8 of the said Rules on "AS IS WHERE IS & WHATEVER THERE IS BASIS" on the date mentioned below.

Sl. No.	Borrower Name and Guarantors & LAN	Date of 13(2) Notice & Amount (in Rs.)	Date & Type of Possession
1	Borrower: Mr./Mrs. Nagaraj Raichur, Mr./Mrs. Eramma nagaraj (LAN - SBPLSIND000008016619 ARCIL-TRUST-2026 - 029	Rs. 5,75,516.22 (Rupees Five Lakhs Seventy Five Thousand Five Hundred Sixteen and Twenty Two Paise Only) as on 19-05-2026 in respect of the SBPL Facility, with further interest and charges till payment / realisation, together with all incidental costs, charges and expenses incurred.	Symbolic Possession on 11.09.2026

Notice dated: 03-06-2026

Property Owned By : Property No. 4-3-121/A, E-Swathu No 1526994300, measuring E-W:6.858014 meter N-S: 9.144018 meter Totally measuring 62.709525 square meters including residential house in an area measuring 62.709525 square meters, located at Ward No: 18 Dhanagarawadi Maski, Maski TMC, Maski Taluka, Raichur District. Boundaries: North: Road; South: Road; East: House of Amaraesh Ulli; West: Own House

The borrower/guarantor(s)/mortgagor(s) in particular and the public in general are hereby cautioned that Arcil is in lawful possession of the Immovable Property mentioned above and under Section 13(13) of the SARFAESI Act, 2002, the borrower/guarantor(s)/mortgagor(s) or any person whatsoever, shall after receipt of this notice not transfer by way of sale, lease or otherwise deal with/ alienate the Immovable Property, without prior written consent of Arcil and any dealings with the Immovable Property will be subject to the charge of Arcil for the amount as mentioned above along with future interest at the contractual rate on the aforesaid amount together with incidental expenses, cost, charges etc.

The borrower/guarantors' mortgagors' attention is invited to the provisions of the Sub-Section (8) of Section 13 of the said Act, in respect of time available to redeem the above-mentioned Immovable Property.

Sd/-, Authorised Officer
Asset Reconstruction Company (India) Limited
(Trustee of Arcil Trust - ARCIL-TRUST-2026 - 029)

Asset Reconstruction Company (India) Ltd.,
CIN - U65999MH2002PLC134884, Website : www.arcil.co.in
Registered Office : The Ruby, 10th Floor, 29 Senapati Bapat Marg, Dadar (West),
Mumbai - 400 028. Tel: +91 2266581300

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR DUNZO DIGITAL PRIVATE LIMITED THE FORM G IN THE MATTER OF THE CORPORATE DEBTOR WAS ORIGINALLY PUBLISHED ON JUNE 06, 2026 AND THEREAFTER AN ADDENDUM TO FORM G WAS PUBLISHED ON JUNE 23, 2026 AND NOW A FRESH FORM G IS BEING PUBLISHED AGAIN EXTENDING THE TIMELINES FOR SUBMISSION OF EXPRESSION OF INTEREST. (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS
1.	Name of the Corporate Debtor along with PAN & CIN/LLP No. Dunzo Digital Private Limited PAN No. AAFCD0915M CIN No. - U74900KA2014PTC075256
2.	Address of the Registered Office 4th Floor, Incubex INRM, 558, 9th A Main Rd, Indira Nagar 1st Stage, Indiranagar, Bangalore, North Karnataka, India, 560038
3.	URL of website Website of the Corporate Debtor is not in operation.
4.	Details of the place where the majority of fixed assets are located No fixed assets available with the Corporate Debtor.
5.	Installed capacity of main products/ services Not Applicable
6.	Quantity and value of main products/ services sold in the last financial year Not Applicable
7.	Number of employees/workmen 0
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: Email request be sent to: cirdunzodigital@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL : Email request be sent to: cirdunzodigital@gmail.com
10.	Last date for receipt of expression of interest Saturday, 3 October, 2026
11.	Date of issue of the provisional list of prospective resolution applicants Wednesday, 7 October, 2026
12.	Last date of submission of objections to the provisional list Monday, 12 October, 2026
13.	Date of issue of the final list of prospective resolution applicants Saturday, 17 October, 2026
14.	Date of issue of information memorandum, evaluation matrix, and request for resolution plans to prospective resolution applicants Saturday, 17 October, 2026
15.	Last date for submission of resolution plans Wednesday, 18 November, 2026
16.	Process email id to submit Expression of Interest cirdunzodigital@gmail.com
17.	Details of the corporate debtor's registration status as MSME. NA

Date: 17th September, 2026
Place: Mumbai
For Dunzo Digital Private Limited
Neha Jain Nemani Resolution Professional
Dunzo Digital Private Limited (Under CIRP)
Reg. No. IBI/I/PA-01/1P-P-02465/2021-2022/13927
Correspondence Address of the Resolution Professional: KDR Insolvency Professionals Private Limited, 1601, Unicorn, Dattaji Salvi Marg, Andheri West, Mumbai - 400053.



ASSET RECONSTRUCTION COMPANY (INDIA) LTD.

CIN: U65999MH2002PLC134884 Website: www.arcil.co.in

REGISTERED OFFICE: The Ruby, 10th Floor, 29 Senapati Bapat Marg, Dadar (West), Mumbai - 400028. Tel: +91 2266581300

SYMBOLIC POSSESSION NOTICE

Whereas, the undersigned being the Authorized Officer of Asset Reconstruction Company (India) Limited acting in its capacity as Trustee under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) ("said Act") and in exercise of powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("said Rules") issued a demand notice(s) to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice. The borrower/ guarantor(s)/mortgagor(s) having failed to repay the said amounts, notice is hereby given to the borrower/ guarantor(s)/mortgagor(s) in particular and the public in general that the undersigned has taken possession of the underlying Immovable Property described herein below in exercise of powers conferred on him/her under Sub-Section (4) of Section 13 of the said Act read with Rule 8 of the said Rules on "AS IS WHERE IS & WHATEVER THERE IS BASIS" on the date mentioned below.

1: Loan No- 0050SBML02580: Original Lender - Vistara: Date of Demand Notice- 14/05/2026: Name of the Trust-Arcil - Trust - 2026 - 011: Borrower Name - Mr./Ms. Maruti Sateri Patil: Co-Borrower Name - Mr./Ms. Sugandha Maruti Patil: Total Outstanding- ₹ 2,26,434.31/- as on 14/05/2026: Description of the Property- All That Piece And Parcel Of Gram Pachayal No - 218 Measuring About 30 Feet X 40 Feet With Building Comprised In R.s No - 148, Situated At Indira Nagar Attivad Village Belagavi Within The Limits Of Gram Panchayat Bekkari Belagavi And Within The Jurisdiction Of Sub - Register Belagavi. Situated At Belagavi, KARNATAKA - 591304, and bounded as follows: North: Free Space Maruthi Patil South: Free Space By Road East: Free Space Of Bhairu Dongare West: Free Space Tukaram Chikale: Date of Possession- 11-09-2026

2: Loan No- 0050SBML02895: Original Lender - Vistara: Date of Demand Notice- 26/05/2026: Name of the Trust-Arcil - Trust - 2026 - 011: Borrower Name - Mr./Ms. Chandru O Lohar: Co-Borrower Name - Mr./Ms. Parashuram Sidran Lohar, Mr./Ms. Supma Parashuram Lohar: Total Outstanding- ₹ 9,17,232.75/- as on 26/05/2026: Description of the Property- All That Piece And Parcel Of Immovable Property Total Area 1000 Sq. Vpc No: 183, At Basarikatte, Tq Belagavi & Dist Belagavi. Situated At Belagavi, KARNATAKA - 591304, and bounded as follows: North: Road South: Nagappa Yellappa Hadap East: Rama Shetappa Tarale West: Tulasaava Gangaram Hanjur: Date of Possession- 11-09-2026

3: Loan No- 0050SBML03328: Original Lender - Vistara: Date of Demand Notice- 14/05/2026: Name of the Trust-Arcil - Trust - 2026 - 011: Borrower Name - Mr./Ms. Mutteppa Konakeri: Co-Borrower Name - Mr./Ms. Bharati Konakeri: Total Outstanding- ₹ 6,55,705.17/- as on 14/05/2026: Description of the Property- All That Piece And Parcel Of Immovable Property On Or About 700 Sqft Bearing Vpc No- 28, New No 150400305200720858, At Heggari, Gp Honnaga, Dist- Belagavi. Situated At Belagavi, KARNATAKA - 591304, and bounded as follows: North: Yalappa B Pangudi South: Maliappa L Konakeri East: Road West: Hanuman L Naik (joint Wall): Date of Possession- 11-09-2026

4: Loan No- 0050SBML03370: Original Lender - Vistara: Date of Demand Notice- 25/05/2026: Name of the Trust-Arcil - Trust - 2026 - 011: Borrower Name - Mr./Ms. Tabsum Goussab Mulla: Co-Borrower Name - Mr./Ms. Imamhussain Mulla: Total Outstanding- ₹ 15,23,332.69/- as on 25/05/2026: Description of the Property- All That Piece And Parcel Of Immovable Admeasuring An Extent Of 1421.05 Sq.ft, Prop No. 824, Pid No 150400301800301415 Situated In Bastawad Village, Within The Sub-registration District Of Belgaum and bounded as follows: North: Property Of Allabakh And Khatalahmed Mulla, South: Road East: Property Of Ravaji Yallappa Marganache West: Property Of Jotiba Shankar Chougule: Date of Possession- 11-09-2026

5: Loan No- 0155SBML01572: Original Lender - Vistara: Date of Demand Notice- 24/02/2026: Name of the Trust-Arcil - Trust - 2026 - 024: Borrower Name - Mr./Ms. Mohammed Yusuf Dodwad: Co-Borrower Name - Mr./Ms. Mohammed Husain Dodwad, Mr./Ms. Bibi Jahira Dodwad: Total Outstanding- ₹ 8,49,245.08/- as on 30/01/2026: Description of the Property- All That Piece And Parcel Of Rcc House And Mill Land Property Situated At Kurubara Oni, Shukravarepete, Dharwad City, Dharwad Taluk, District Dharwad, State Karnataka, Owned And Possessed By Smt. Chaitunabi W/O Abdulmajied Dodwad, Comprising Two Portions: C.S. Number 114/s Admeasuring 80.27 Sq. Meters (0-0-96 Sq. Yards) And C.S. Number 114/s Admeasuring 113.71 Sq. Meters (0-0-136 Sq. Yards), Situated Within The Limits Of Hubballi-Dharwad Mahanagara Sabha, and bounded as follows: North: Not Mentioned South: Not Mentioned East: Not Mentioned West: Not Mentioned: Date of Possession- 12-09-2026

With further interest as applicable, incidental expenses, costs, charges etc. incurred till date of payment and/ or realisation. However since the Borrowers mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrowers mentioned herein above in particular and in public in general that the Authorised Officer of Arcil has taken possession of the properties/ Secured Assets described herein above in exercise of powers conferred on him under section 13(4) of the said Act read with Rule 8 of the said rules on the dates mentioned above.

The Borrower mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured Assets will be subject to the charge of Asset Reconstruction Company (India) Limited. For the above said amount with interest and expenses thereon.

The Borrowers attention is invited to provisions of sub- section(8) of Section 13 of the Act, in respect of the time available, to redeem the secured assets.

Date: 17-09-2026

Place: Bangalore

For Asset Reconstruction Company (India) Limited

Sd/- Authorised Officer (In capacity as Trustee)



COSMOS CO-OPERATIVE BANK LTD.

(Multistate Scheduled Bank)

Reserve Bank of India

Regional Office :
No. 73/1, Gandhi Bazar Main Road,
Bengaluru 560004.

Sale Notice For Sale Of Immovable Property [Under rule 8(6) of SARFAESI Act, 2002]

The Authorized officer of Cosmos Co-Operative Bank Ltd., has decided to sale the possessed immovable property to recover Bank dues of the following defaulted Borrower as mentioned herein below under the Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 on "As is where is basis, As is what is basis, Whatever there is basis and without recourse basis" by inviting tenders from intending buyers.

Name of the Borrower, Co-Borrower, Mortgagors, Guarantors and Branch	13(2) Demand Notice Details		Possession Date	Sale / Auction Details	
1) M/s. Sree Sreenivasa Jewellers (Borrower) Represented by its Proprietor Sri. Srinivas G.T. Office at- No.998, 50 Feet Road, BSK 3rd Stage, 3 rd Phase, 1 st Block, Near Water Tank, Katriguppe, Bengaluru-560085. And also at : M/s. Sree Sreenivasa Jewellers, No.37/1, Nagarthpet Main Road, Bengaluru - 560 053 2) Sri. Srinivas G.T. (Borrower) 3) Smt. Shakunthala. N (Borrower) 4) Sri. Abhilash G.S.(Guarantor) 5) Sri. Abhishek G.S. (Guarantor) 6) Sri. G.T.Girish (Guarantor) All are residing at No. 20/1 & 11/1, 4 th Cross, N.R. Colony, Bengaluru - 560019. 7) M/S Delta Crop Sciences Pvt. Ltd., (Borrower) Represented by its Directors – A) Sri G.T. Srinivas B) Sri G.T. Girish C) Sri G.S. Abhilash D) Sri G.S. Abhishek No.998, 50 Feet Road, BSK III Stage, 3 rd Phase, 1 st Block, Bengaluru - 560085.	Date	Notice Amount		Date	Time
	15-06-2019	₹ 22,18,85,610/- + Further Int. & Charges.	18-09-2019 (Published in News Papers also)	05-10-2026	11.00 AM
Reserve Price			Earnest Money Deposit (EMD)		
₹ 7,80,00,000/- (Rupees Seven Crore Eighty Lakhs Only)			₹ 78,00,000/- (Rupees Seventy-Eight Lakhs Only)		
Description of Immoveable Property					
All that piece and parcel of the property bearing No. 20/1 & 11/1, 4 th Cross, N. R. Colony, Bengaluru. Owned by Sri. Srinivas G.T. and Smt. Shakunthala N. Measuring East to West 32 Feet, North to South 100 feet, Totally Measuring : 3,200 Sq. Feet. with 7,600 Sq.Feet. building and bounded on as : East by : Private Property, West by : 2.50 M SWD : Cement Slab, North by : Road, South by : Road.					
Auction / Sale Venue: - Cosmos Co-Operative Bank Ltd., Regional Office, No. 73/1, Gandhi Bazar Main Road, Bengaluru 560004.					
Branch - Gandhi Bazar					

Terms and Conditions:

1. The Sale/Auction of the above property is "As is where is, As is what is and Whatever there is basis and without recourse basis". 2. Before submitting the tenders the tenderer should satisfy themselves from the undersigned about the rights, title, interest & dues payable by them in respect of the property questioned and later on no objection of any kind shall be entertained in this regard. (Tender forms are available at office of "Cosmos Co-Operative Bank Ltd., Regional Office, No. 73/1, Gandhi Bazar Main Road, Bengaluru 560004. (Mobile No. 9845869201). 3. Tender should reach at above auction address on 03-10-2026 before 5.30 PM, with earnest money by way of P.O./D.D./RTGS in favour of "Cosmos Co-Operative Bank Ltd." 4. No offers/Bids/Tenders below reserve price shall be entertained. Interested parties may send/submit their Tender for purchasing the said property in a sealed cover super scribed as "Tender for Purchase of Property of "Mr. G T Srinivas, Prop. M/s. Sree Sreenivasa Jewellers" along with earnest money deposit, which is refundable, if the offer is not successful. The EMD shall not carry any interest. 5. Applicable stamp duty/additional stamp duty/transfer and registration charges, TDS, fees, etc. have to be borne by the buyer only. 6. All statutory/Non-statutory dues, taxes, rates, assessments, charges, fees, claims, etc. owing to anybody will be the responsibility of the buyer only. 7. The Tenderers may be given an opportunity to enhance their offer amount, after opening the tenders. The bid is not transferable. 8. The successful purchaser shall deposit 25% of the offer amount [Including EMD before bid] immediately within next working day after Sale/Auction by demand draft favoring "Cosmos Co-Operative Bank Ltd." If the successful purchaser fails to pay 25% of the amount within the time prescribed above, the EMD shall be forfeited without giving any notice. 9. After depositing of 25% and thereafter confirming the Sale/Auction by the Authorized Officer, the purchaser shall have to pay the remaining amount i.e. 75% of the offer amount on or before 15 working days from the receipt of the confirmation letter. If the remaining amount is not paid within the time prescribed in the confirmation letter, the amount of 25% would be forfeited without giving any notice and the said immovable property shall be resold. 10. For an inspection of the said property will be available upto 03-10-2026 from 11:00 AM, to 5:00 PM. 11. There are not any encumbrances known to secured creditors in respect of the above-mentioned property put for sale. 12. To the best of knowledge and information to the authorized officer, there is no encumbrance on the property. However, the intending bidders should make their own independent inquiries regarding the encumbrance, title of property, society dues, Taxes, etc. put for Auction and claims/rights/dues/affecting the property prior to submitting their bid. The Auction advertisement does not constitute any commitment or any representation of Cosmos Co-Operative Bank Ltd. The property is being sold with all the existing and future encumbrances whether known or unknown to Cosmos Co-Operative Bank Ltd. The Authorized officer/Secured Creditors shall not be responsible in any way for any third-party claims/rights/dues. 13. The Authorized Officer has absolute right to accept or reject any or all Tender(s)/Offer(s) or adjourn/postpone/cancel the auction without assigning any reason thereof. 14. The sale certificate will be issued in the name of the purchaser(s)/applicant (s) only and will not be issued in any other name(s). 15. Before submitting bid, for the information of said Sale/Auction, its Terms & Conditions, Bid form and procedure of submission of Bid/Offer, please contact on below address or contact number. 16. The sale shall be subject to rules/conditions prescribed under the Securitization Act and there under. 17. The sale is subject to confirmation by the Authorized Officer. The Title documents of the said property "As is what is basis with the bank" shall be hand over to successful bidder after deposition of full and final bid amount. 18. It shall be responsibility of the successful bidder to pay T.D.S. as applicable on the sale amount for Immovable Property under Section 194(1A) of the Income Tax Act & the successful bidder shall submit the proof there of to the Authorized officer. 19. The Detailed Terms & Conditions of the sale will be read at the time & place of the sale. 20. This sale notice is also uploaded to the Bank's website i.e. www.cosmos.bank.in

Note: - This also be considered as 15 days' notice to the Borrower/Mortgagor/Guarantor under rule 8(6) of the security interest (Enforcement) Rule, 2002.

Date : 17/09/2026

Place : Bengaluru

Rama S

Authorized Officer and Chief Manager

Cosmos Co-Operative Bank Ltd.



VASTU HOUSING FINANCE CORPORATION LTD

Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015. Maharashtra. CIN No.: U65922MH2005PLC272501

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower / Co-Borrower/ Mortgagor (s) that the below described immovable properties mortgaged to the Secured Creditor, the Symbolic Possession of which has been taken by the Authorised Officer of Vastu Housing Finance Corporation Limited the same shall be referred herein after as Vastu Housing Finance Corporation Limited. The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis through E-Auction.

S N	Account No. and Name of borrower, co- borrower, Mortgagors	Date & Amount as per Demand Notice U/s 13(2) & Date of Symbolic Possession	Descriptions of the property/Properties	Reserve Price, Earnest Money Deposit (In Rs.)	E-Auction Date and Time, EMD Submission Last Date, Inspection Date
1	MLP000000240628 Ranganatha A K (Borrower), Pavithra R (Co Borrower), Venkateshappa A K (Co Borrower)	Demand Notice Date 19/Jun/26 & Amt Rs. 817089/- as on 16/Jun/26 + Interest Cost etc. & 29/Apr/2026	All the piece and parcel of the Property No. 155/1 (as per Grama Panchayath Records), PID No. 152400100800200004, Situated at Adrihalli Village, Saydarakallahalli Gramapanchayath, Bhadravathi Taluk, Shivamoga District., 577243 Area of Property: 149 Sq.Meter	Rs.1140000/- Rs.114000/-	19/10/2026 Timings 10:00 AM to 12:00 PM, 17/10/2026 up to 5:00 PM., 01/10/2026
2	LP0000000132031 Punitha B R (Borrower), Veena P (Co Borrower), Shakunthala R (Co Borrower)	Demand Notice Date 20/Jun/26 & Amt Rs.492063/- as on 16/Jun/26 + Interest Cost etc. & 22/May/2026	All the piece and parcel of immovable property bearing No.111 (As per Panchayath records), PID.No.152500201500820035, Situated at Bidrehalla Kaval Village, Marashetty halli Grama Panchayath, Gubbi Taluk, Tumkur District, measuring East to West: 9.144 Mtrs., and North to South:8.8392 Mtrs., totally measuring 80.83 Sq.Mtrs., along with 80.83 Sq.Mtrs., building constructed thereon.	Rs.850350/- Rs.85035/-	19/10/2026 Timings 10:00 AM to 12:00 PM, 17/10/2026 up to 5:00 PM., 01/10/2026
3	LP0000000102952 Shivappa KB (Borrower), Jayyalakshmi S (Co Borrower), Ashoka KS (Co Borrower)	Demand Notice Date 17/Feb/26 & Amt Rs.362090/- as on 17/Feb/26 + Interest Cost etc. & 18/May/2026	All that piece and parcel of the immovable Property No.122, (as per Gra1a11ayath Records), PID No.151200601800100123, Situated at Katenahalli Village, Jagalur Taluk, Davanagere District, comes under the Jurisdiction of Bilicjodu Village panchayat, measuring East to West: 12 meters and North to South : 6.01 meters, In all Totally measuring 72.12 Sq.Meters along with 72.12 Sq Meters of House Constructed thereon., and bounded on the	Rs.560325/- Rs.56032.5/-	19/10/2026 Timings 10:00 AM to 12:00 PM, 17/10/2026 up to 5:00 PM., 01/10/2026
4	HL0000000104370 Umesh A S (Borrower), Haladamma E (Co Borrower),	Demand Notice Date 17/Feb/26 & Amt Rs.407421/- as on 17/Feb/26 + Interest Cost etc. & 23/May/2026	All the piece and parcel of the Property No.199/A, (as per Grama Panchayath Records), PIDNo.151200503500200538, Situated at Arakere Village, Arakere Grama Panchayath, Kasaba Hobli, Honnali Taluk, Davanagere District, measuring East to West: 4.815840000000001 meters and North to South: 7.62 meters, In all totally measuring 36.70 Sq.meters, along with 36.70 Sq.meters, of House Constructed thereon., and bounded on:	Rs.827362/- Rs.82736.2/-	19/10/2026 Timings 10:00 AM to 12:00 PM, 17/10/2026 up to 5:00 PM., 01/10/2026
5	LP0000000176460 Shabina Banu (Borrower), Inayath Ulla (Co Borrower), Jafar Siddiq (Co Borrower)	Demand Notice Date 17/Feb/26 & Amt Rs.1648256/- as on 17/Feb/26 + Interest Cost etc. & 21/May/2026	All that piece and parcel of the immovable property bearing No. 5530/4963/4963, Assessment No. 5530/4963/4963, Ward No. 8, PID.No.34-512-246, (As per CMC records) Thungabhadra Badavane, Honnali Taluk, Dhavangere Dist., Kamataka 577217 Presently comes under the limits of CMC Honnali Measuring East to West 6.096012 feet., and North to South 12.192024 feet., in all totally measuring 74.3224 Sq.feet.,	Rs.2145000/- Rs.214500/-	19/10/2026 Timings 10:00 AM to 12:00 PM, 17/10/2026 up to 5:00 PM., 01/10/2026

1. All Interested participants / bidders are requested to visit the website https://sarfaesi.auctiontiger.net. For details, help, procedure and online training on e-auction, prospective bidders may contact M/S e-Procurement Technologies Pvt. Ltd. (Auctiontiger); Address : Head Office: B-705, Wall Street II, Opp. Orient Club, Near Gujrat College, Ellis Bridge, Ahmedabad - 380 006 Gujrat (India). Contact Person : Mr. Ram Sharma Contact number: 8000023297/9265562818/9265562821/079-6813 6842/6869. email id: ramprasad@auctiontiger.net, support@auctiontiger.net

2. For further details on terms and conditions please visit https://sarfaesi.auctiontiger.net to take part in e-auction.

3. For more details about the property kindly contact to Authorized officer : Yallesh C Contact no. 9742971399

THIS IS ALSO A STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8(6) OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Date : 17.09.2026

Place : Shivamoga,Tumkur, Davanagere

